

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. **Shri Ashok Basu, Chairperson**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhushan, Member**
4. **Shri A.H. Jung, Member**

**Petition No.48/2005**

**In the matter of**

Approval of transmission charges for 400 kV D/C Vijaywada-Nellore transmission line, 400kV D/C Nellore-Sriperumbudur transmission line, new 400 kV Switching station at Nellore and extension of Vijaywada and Sriperumbudur sub-stations in Southern Region for the period from 1.4.2004 to 31.3.2009 and impact of additional capitalisation during 2001-04.

**And in the matter of**

Power Grid Corporation of India Limited

....**Petitioner**

**Vs**

1. Karnataka Power Transmission Corporation Ltd., Bangalore
2. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
3. Kerala State Electricity Board, Thiruvananthapuram
4. Tamil Nadu Electricity Board, Chennai
5. Electricity Department, Govt. of Pondicherry, Pondicherry

.... **Respondents**

**The following were present:**

1. Shri U.K. Tyagi, PGCIL
2. Shri P.C. Pankaj, PGCIL
3. Shri Rakesh Prasad, PGCIL
4. Shri M.M. Mondal, PGCIL
5. Shri R. Balachandran, KSEB
6. Shri Ramesh Babu, KSEB
7. Shri N.Vijaya Bhaskar, KPTCL
8. Shri Chikkananjappa, KPTCL

**ORDER  
(DATE OF HEARING: 22.9.2005)**

The petition has been filed for approval for transmission charges for 400 kV D/C Vijaywada-Nellore transmission line, 400 kV D/C Nellore-Sriperumbudur

transmission line, new 400 kV Switching station at Nellore and extension of Vijaywada and Sriperumbudur sub-stations (the transmission system) in Southern Region for the period from 1.4.2004 to 31.3.2009 and impact of additional capitalisation during 2001-04., based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, (hereinafter referred to as “the 2004 regulations”). The petitioner has also prayed that it be allowed additional capitalization for the capital expenditure during 2001-2004 after date of commercial operation and approve the return on equity thereon and approve the reimbursement of expenditure from the beneficiaries towards publishing of notices in newspapers and petition filing fee.

2. I.A. No.26/2005 has also been filed for approval of additional capital expenditure incurred during the 2001-2004, which was heard with main petition after notice.

3.. The investment approval for construction of the transmission system at an estimated cost of Rs. 39628.00 lakh, including IDC of Rs. 2900.00 lakh was accorded by the Central Government vide letter dated 5.2.2001. The date of commercial operation of the transmission asset is 1.3.2003. The details of line length of the transmission lines covered in the transmission system are given hereunder:

<b>Transmission Line</b>	<b>Line length in ckt-kms (For O &amp; M)</b>
(a) 400 kV D/C Vijaywada-Nellore transmission line	681.29
(b) 400 kV D/C Nellore-Sriperumbudur transmission line	<u>377.99</u>
<b>Total</b>	<b>1059.28</b>

4. The annual transmission charges for the period from 1.3.2003 to 31.3.2004 were decided by the Commission in its order dated 16.3.2005 in petition No. 123/2002 at a gross block of Rs. 33,116.13 lakh.

5. The petitioner has claimed the transmission charges as under:

	(Rs. in lakh)				
	2004-05	2005-06	2006-07	2007-08	2008-09
Depreciation	936.32	936.32	936.32	936.32	936.32
Interest on Loan	2646.36	2520.93	2332.69	2104.88	1877.10
Return on Equity	806.17	806.17	806.17	806.17	806.17
Advance against Depreciation	0.00	0.00	1245.33	1475.18	1475.18
Interest on Working Capital	126.71	127.32	148.64	151.76	151.11
O & M Expenses	465.42	483.99	503.94	523.16	544.97
Total	4980.98	4874.73	5973.09	5997.47	5790.85

6. The details submitted by the petitioner in support of its claim for interest on working capital are given hereunder:

	(Rs. in lakh)				
	2004-05	2005-06	2006-07	2007-08	2008-09
Maintenance Spares	367.28	389.32	412.68	437.44	463.69
O & M expenses	38.79	40.33	42.00	43.60	45.41
Receivables	830.16	812.45	995.52	999.58	965.14
Total	1236.23	1242.11	1450.19	1480.62	1474.25
Rate of Interest	10.25%	10.25%	10.25%	10.25%	10.25%
Interest	126.71	127.32	148.64	151.76	151.11

7. The replies to the petition have been filed by Tamil Nadu Electricity Board and Kerala State Electricity Board. No comments or suggestion have been received from the general public in response to the notices published by the petitioner under section 64 of the Electricity Act, 2003.

**I.A.No. 26/2005**

8. In the present case, the petitioner has claimed an additional capitalization of Rs. 1384.26 lakh for the period 2001-2004. The details submitted by the petitioner in support of its claim for additional capital expenditure are given hereunder:

S. No.	Year	Amount (Rs. in lakh)	Head of expenditure
1.	2002-03	720.23	Supply Payment - Rs. 208.7 lakh Erection payment – Rs. 79.52 lakh Final/retention payment – Rs 225.82 lakh Compensation payment- Rs.87.86 lakh Site payment sub-station – Rs. 113.67 lakh
2.	2003-04	664.03	Erection payment – Rs. 3.78 lakh Final payment – Rs 660.02 lakh
	Total	1384.26	

9. The capital expenditure claimed is found to be in order. Accordingly, the additional capital expenditure of Rs. 1384.26 lakh has been allowed.

**CAPITAL COST**

10. As per clause (2) of Regulation 52 of the 2004 regulations in case of the projects existing up to 31.3.2004, the project cost admitted by the Commission for determination of tariff prior to 1.4.2004 shall form the basis for determination of tariff.

11. The petitioner has considered the capital expenditure of Rs. 34500.39 lakh after accounting for additional capitalization of Rs. 1384.26 lakh for the period 1.3.2003 to 31.3.2004 over the capital expenditure of Rs. 33116.13 lakh admitted by

the Commission in the order dated 16.3.2005 *ibid*. The petitioner has not considered additional capitalisation on account of FERV as there are no foreign loans.

12. As the additional capitalization claimed by the petitioner has been allowed, the gross block of Rs. 34500.39 lakh as claimed is in order.

### **DEBT- EQUITY RATIO**

13. Regulation 54 of the 2004 regulations *inter alia* provides that,-

(1) In case of the existing project, debt–equity ratio Considered by the Commission for fixation of tariff for the period ending 31.3.2004 shall be considered for determination of tariff.

(2) In case of the transmission system for which investment approval was accorded prior to 1.4.2004 and which is likely to be declared under commercial operation during the period 1.4.2004 to 31.3.2009, debt-equity in the ratio of 70:30 shall be considered:

Provided that where deployment of equity is less than 30%, the actual equity deployed shall be considered for the purpose of determination of tariff.

Provided further that the Commission may in appropriate case consider equity higher than 30% for the purpose of determination of tariff, where the transmission licensee is able to establish to the satisfaction of the Commission that deployment of equity more than 30% was in the interest of general public;

(3) In case of the transmission system for which investment approval is accorded on or after 1.4.2004, debt-equity in the ratio of 70:30 shall be considered for the purpose of determination of tariff:

Provided that where deployment of equity is less than 30%, the actual equity deployed shall be considered for the purpose of determination of tariff.

(4) The debt and equity amount arrived at in accordance with above sub-clause (1), (2) or (3), as the case may be, shall be used for calculation of interest on loan, return on equity, advance against depreciation and foreign exchange rate variation.”

14. The petitioner has claimed tariff based on debt and equity of Rs. 28742.00 lakh and Rs. 4374.13 lakh respectively as considered by the Commission in its order dated 16.3.2005 *ibid*. However, the entire amount of additional capitalisation of Rs 1384.26 lakh has been considered as equity. Based on this, Rs. 5758.39 lakh as on 1.4.2004 has been taken as the equity by the petitioner for the purpose of determination of tariff in the present petition.

15. The petitioner has submitted in the petition that the approved debt-equity ratio is 80:20. Therefore, in order bring debt and equity as close to the approved debt-equity ratio as possible, the entire additional capitalization on account of works has been treated as equity. Accordingly, for the purpose of tariff, an amount of Rs. 5758.39 lakh has been considered as equity as on 1.4.2004.

## **RETURN ON EQUITY**

16. As per clause (iii) of Regulation 56 of the 2004 regulations, return on equity shall be computed on the equity base determined in accordance with regulation 54 @ 14% per annum. Equity invested in foreign currency is to be allowed a return in the same currency and the payment on this account is made in Indian Rupees based on the exchange rate prevailing on the due date of billing.

17. The petitioner has claimed return on equity of Rs. 5758.39 lakh after accounting for equity of Rs. 1384.26 lakh on account of additional capitalization for the period 1.3.2003 to 31.3.2004, over equity of Rs. 4374.13 lakh considered in the order dated 16.3.2005 *ibid*. Accordingly, the petitioner shall be entitled to return on equity @ Rs. 806.17 lakh each year during the tariff period.

## **INTEREST ON LOAN**

18. Clause (i) of regulation 56 of the 2004 regulations *inter alia* provides that,-

(a) Interest on loan capital shall be computed loan wise on the loans arrived at in the manner indicated in regulation 54.

(b) The loan outstanding as on 1.4.2004 shall be worked out as the gross loan as per regulation 54 minus cumulative repayment as admitted by the Commission for the period up to 31.3.2004. The repayment for the period 2004-09 shall be worked out accordingly on normative basis.

(c) The transmission licensee shall make every effort to swap the loan as long as it results in net benefit to the long-term transmission customers. The costs associated with such swapping shall be borne by the long-term transmission customers.

(d) The changes to the loan terms and conditions shall be reflected from the date of such swapping and benefits passed on to the beneficiaries.

(e) In case any moratorium period is availed of by the transmission licensee, depreciation provided for in the tariff during the years of moratorium shall be treated as repayment during those years and interest on loan capital shall be calculated accordingly.

19. The partitioner has claimed interest on loan in the following manner:

(i) Gross loans, cumulative loan repayment up to previous year as admitted by the Commission in the order dated 5.8.2003 have been taken as the Opening Balance as on 1.4.2004.

(ii) On the basis of actual rate of interest on actual average loan, the weighted average rate of interest on loan is worked out for various years.

(iii) Gross loans as admitted by the Commission in the order dated 5.3.2003 ibid has been considered as notional loan and the weighted average rate of interest on loan for respective years as per above has been multiplied to arrive at interest on loan.

20. In our calculation, the interest on loan has been worked out as detailed below:

(i) Details of net outstanding loan as on 31.3.2004, repayment schedule for the period 2004-09, rate of interest as on 1.4.2004 etc. have been taken as per the loan details submitted by the petitioner, for working out weighted average rate of interest.



- (ii) PNB-II and Oriental Bank of Commerce loans carry the floating rate of interest. The rate of interest as applicable as on 1.4.2004 has been considered in the calculation. This is subject to mutual settlement between the parties in case of any change/resetting of the interest rate during the tariff period.
- (iii) Repayment of loan up to 31.3.2004 has been considered.

21. Based on the above, the year-wise details of interest worked out are given hereunder:

(Rs. in lakh)						
Details of loan	Up to 31.3.2004	2004-05	2005-06	2006-07	2007-08	2008-09
Interest on Loan						
Gross loan as per order dated 21.2.2005	28742.00					
Addition due to additional capitalisation	0.00					
Addition due to FERV	0.00					
Gross Normative Loan	28742.00	28742.00	28742.00	28742.00	28742.00	28742.00
Cumulative Repayment up to Previous Year		98.00	1118.33	2613.17	5024.67	7436.17
Net Loan-Opening		28644.00	27623.67	26128.83	23717.33	21305.83
Repayment during the year		1020.33	1494.83	2411.50	2411.50	2411.50
Net Loan-Closing		27623.67	26128.83	23717.33	21305.83	18894.33
Average Loan		28133.83	26876.25	24923.08	22511.58	20100.08
Weighted Average Rate of Interest on Loan		9.4063%	9.3797%	9.3595%	9.3503%	9.3388%
Interest		2646.36	2520.92	2332.68	2104.89	1877.10

## **DEPRECIATION**

22. Sub-clause (a) of clause (ii) of Regulation 56 of the 2004 regulations provides for computation of depreciation in the following manner, namely:

- (i) The value base for the purpose of depreciation shall be the historical cost of the asset.

- (ii) Depreciation shall be calculated annually based on straight line method over the useful life of the asset and at the rates prescribed in Appendix II to these regulations. The residual value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the historical capital cost of the asset. Land is not a depreciable asset and its cost shall be excluded from the capital cost while computing 90% of the historical cost of the asset. The historical capital cost of the asset shall include additional capitalisation on account of Foreign Exchange Rate Variation up to 31.3.2004 already allowed by the Central Government/Commission.
- (iii) On repayment of entire loan, the remaining depreciable value shall be spread over the balance useful life of the asset.
- (iv) Depreciation shall be chargeable from the first year of operation. In case of operation of the asset for part of the year, depreciation shall be charged on pro rata basis.

23. The cost of land in the present case is Rs 12.72 lakh. The gross depreciable value of the asset, as per (ii) above, is  $0.9 \times (\text{Rs. } 34500.39 \text{ lakh} - \text{Rs. } 12.72 \text{ lakh}) = \text{Rs. } 31038.90 \text{ lakh}$ . Cumulative depreciation and AAD recovered in tariff up to 31.3.2004 is Rs. 970.37 lakh. Remaining depreciable value as on 1.4.2004 is thus Rs.30068.53 lakh.

24. For the period 1.4.2004 to 31.3.2009 the depreciation works out to Rs. 936.32 lakh each year by applying rate of depreciation of 2.714%, as shown below:

(Rs. in lakh)

Details of Depreciation		Up to 31.3.2004	2004-05	2005-06	2006-07	2007-08	2008-09
As per order dated 21.2.2005		33116.13					
Addition during 2001-04 due to Additional Capitalisation		1384.26					
Addition during 2001-04 due to FERV		0.00					
Gross Block as on 31.3.2004		34500.39	34500.39	34500.39	34500.39	34500.39	34500.39
Rate of Depreciation	2.714%						
Depreciable Value	90%		31038.90	31038.90	31038.90	31038.90	31038.90
Balance Useful life of the asset			-	-	-	-	-
Remaining Depreciable Value			30068.53	29132.21	28195.89	26014.24	23602.74
Depreciation			936.32	936.32	936.32	936.32	936.32

### **ADVANCE AGAINST DEPRECIATION**

25. As per sub-clause (b) of clause (ii) of Regulation 56 of the 2004 regulations, in addition to allowable depreciation, the transmission licensee is entitled to Advance Against Depreciation, computed in the manner given hereunder:

AAD = Loan repayment amount as per regulation 56 (i) subject to a ceiling of 1/10th of loan amount as per regulation 54 minus depreciation as per schedule

26. It is provided that Advance Against Depreciation shall be permitted only if the cumulative repayment up to a particular year exceeds the cumulative depreciation up to that year. It is further provided that Advance Against Depreciation in a year shall be restricted to the extent of difference between cumulative repayment and cumulative depreciation up to that year.

27. The petitioner has claimed advance against depreciation in the following manner:

- (i) 1/10th of gross loan is worked out from the gross loan admitted by the Commission in the order dated 16.3.2005 *ibid*.
- (ii) Cumulative loan as well as repayment of notional loan during the year have been considered.
- (iii) Depreciation as claimed in the petition.
- (iv) In cumulative depreciation, Advance Against Depreciation allowed up to 2003-04 as per order dated 16.3.2005 *ibid* has not been considered.

28. In our calculation, the Advance Against Depreciation has been worked as under:

- (i) 1/10th of gross loan has been worked out from the gross notional loan as per para 21 above.
- (ii) Cumulative loan as well as repayment of notional loan during the year has been considered as per para 21 above.
- (iii) Depreciation as worked out as per para 24 has been taken into account.
- (iv) In cumulative depreciation recovered up to 2003-04, Advance Against Depreciation has been included as per order dated 16.3.2005 *ibid*.

29. The details of Advance Against Depreciation allowed for the transmission system, is given hereunder:

(Rs. in lakh)

	2004-05	2005-06	2006-07	2007-08	2008-09
1/10th of Gross Loan(s)	2874.20	2874.20	2874.20	2874.20	2874.20
Repayment of Loan	1020.33	1494.83	2411.50	2411.50	2411.50
Minimum of the above	1020.33	1494.83	2411.50	2411.50	2411.50
Depreciation during the year	936.32	936.32	936.32	936.32	936.32
(A) Difference	84.01	558.51	1475.18	1475.18	1475.18
Cumulative Repayment of the Loan	1118.33	2613.17	5024.67	7436.17	9847.67
Cumulative Depreciation/ Advance against Depreciation	1906.69	2843.01	3779.33	5960.99	8372.49
(B) Difference	-788.36	-229.84	1245.34	1475.18	1475.18
Advance Against Depreciation Minimum of (A) and (B)	0.00	0.00	1245.34	1475.18	1475.18

### **OPERATION & MAINTENANCE EXPENSES**

30. In accordance with clause (iv) of Regulation 56 the 2004 regulations, the following norms are prescribed for O & M expenses

	Year				
	2004-05	2005-06	2006-07	2007-08	2008-09
O&M expenses (Rs. in lakh per ckt-km)	0.227	0.236	0.246	0.255	0.266
O&M expenses (Rs in lakh per bay)	28.12	29.25	30.42	31.63	32.90

31. The petitioner has claimed O & M expenses for 1059.28 ckt kms of line length and 8 bays, (2 at Vijaywada sub-station, 4 at Nellore sub-station and 2 at Sriperumbudur sub-station), which has been allowed. Accordingly, the petitioner's entitlement to O & M expenses has been worked out as given hereunder:

(Rs in lakh)

	Year				
	2004-05	2005-06	2006-07	2007-08	2008-09
O&M expenses for 1059.28 ckt km line length	240.46	249.99	260.58	270.12	281.77
O&M expenses for 8 bays	224.96	234.00	243.36	253.04	263.20
Total	465.42	483.99	503.94	523.16	544.97

32. The petitioner has submitted that the wage revision of its employees is due with effect from 1.1.2007. Therefore, O &M expenses should be subject to revision on account of revision of employee cost from that date. In the alternative, it has been prayed that the increase in employee cost due to wage revision be allowed as per actuals for extra cost to be incurred consequent to wage revision. We are not expressing any view, as this issue does not arise for consideration at this stage. The petitioner may approach for a relief in this regard at an appropriate stage in accordance with law.

### **INTEREST ON WORKING CAPITAL**

33. The components of the working capital and the interest thereon are discussed hereunder:

**(i) Maintenance spares**

Regulation 56(v)(1)(b) of the 2004 regulations provides for maintenance spares @ 1% of the historical cost escalated @ 6% per annum from the date of commercial operation. In the present case, element-wise capital expenditure on the date of commercial operation is Rs. 33116.13 lakh, which has been considered as the historical cost for the purpose of the present petition and maintenance spares haven worked out accordingly by escalating 1% of the historical cost @ 6% per annum. In this manner, the value of maintenance spares works out to Rs. 352.79 lakh as on 1.4.2004.

**(ii) O & M expenses**

Regulation 56(v)(1)(a) of the 2004 regulations provides for operation and maintenance expenses for one month as a component of working capital. The petitioner has claimed O&M expenses for 1 month of O&M expenses of the

respective year as claimed in the petition. This has been considered in the working capital.

**(iii) Receivables**

As per Regulation 56(v)(1)(c) of the 2004 regulations, receivables will be equivalent to two months average billing calculated on target availability level. The petitioner has claimed the receivables on the basis 2 months' transmission charges claimed in the petition. In the tariff being allowed, receivables have been worked out on the basis 2 months' transmission charges.

**(iv) Rate of interest on working capital**

As per Regulation 56(v)(2) of the 2004 regulations, rate of interest on working capital shall be on normative basis and shall be equal to the short-term Prime Lending Rate of State Bank of India as on 1.4.2004 or on 1st April of the year in which the project or part thereof (as the case may be) is declared under commercial operation, whichever is later. The interest on working capital is payable on normative basis notwithstanding that the transmission licensee has not taken working capital loan from any outside agency. The petitioner has claimed interest on working capital @ 10.25% based on SBI PLR as on 1.4.2004, which is in accordance with the 2004 regulations and has been allowed.

34. The necessary computations in support of interest on working capital are appended hereinbelow:

(Rs. in lakh)

	2004-05	2005-06	2006-07	2007-08	2008-09
Maintenance Spares	352.79	373.95	396.39	420.17	445.38
O & M expenses	38.79	40.33	42.00	43.60	45.41
Receivables	829.91	812.19	995.23	999.28	964.82
Total	1,221.48	1,226.47	1,433.62	1,463.05	1,455.62
Rate of Interest	10.25%	10.25%	10.25%	10.25%	10.25%
Interest	125.20	125.71	146.95	149.96	149.20

### **TRANSMISSION CHARGES**

35. The capital cost and other relevant details are contained in the summary sheet attached. The transmission charges being allowed for transmission system are summarised below:

(Rs.in lakh)

	2004-05	2005-06	2006-07	2007-08	2008-09
Depreciation	936.32	936.32	936.32	936.32	936.32
Interest on Loan	2646.36	2520.92	2332.68	2104.89	1877.10
Return on Equity	806.17	806.17	806.17	806.17	806.17
Advance against Depreciation	0.00	0.00	1245.34	1475.18	1475.18
Interest on Working Capital	125.20	125.71	146.95	149.96	149.20
O & M Expenses	465.42	483.99	503.94	523.16	544.97
Total	4979.48	4873.11	5971.40	5995.69	5788.95

36. In addition to the transmission charges, the petitioner shall be entitled to other charges like income-tax, incentive, surcharge and other cess and taxes in accordance with the 2004 regulations. These transmission charges shall be included in the regional transmission tariff for Southern Region and shall be shared by the regional beneficiaries in accordance with the 2004 regulations.



### **Impact of additional capitalization for the years 2001-04**

37. In the petitions filed by NTPC for approval of revised fixed charges for additional capitalization for the period 1.4.2001 to 31.3.2004, the Commission has decided that additional capital expenditure be added to the gross block as on 1.4.2001 to arrive at gross block as on 1.4.2004 for the purpose of fixation of tariff for the period 2004-05 to 2008-09. The Commission has further ordered that NTPC would be entitled to earn return on equity @ 16% on equity portion of additional capitalization approved and interest on loan at the rate as applicable during 2001-02 to 2003-04. The return on equity and interest on loan are payable on additional capitalization from 1<sup>st</sup> April of the financial year following the financial year to which additional capital expenditure relates. In the present case the entire amount of additional capitalization has been considered as equity, and thus the petitioner shall be entitled to recover ROE @ 16% per annum from 1.4.2003 to 31.3.2004 on additional equity of Rs.720.23 lakh. This works out to Rs. 115.24 lakh.

38. The petitioner has sought approval for the reimbursement of expenditure of Rs. 1,84,756/- incurred on publication of notices in the newspapers. The petitioner shall claim reimbursement of the said expenditure directly from the respondents in one installment in the ratio applicable for sharing of transmission charges. The petitioner has also sought reimbursement of filing fee of Rs.5 lakh paid. A final view on reimbursement of filing fee is yet to be taken by the Commission for which views of the stakeholder have been called for. The view taken on consideration of the comments received shall apply in the present case as regards reimbursement of filing fee.

39. The petitioner is already billing the respondents on provisional basis in accordance with the Commission's interim directions. The provisional billing of tariff shall be adjusted in the light of final tariff now approved by us.

40. This order disposes of Petition No.48/2005 as also the IA .No. 26/2005.

**Sd/-**  
**(A.H. JUNG)**  
**MEMBER**

**Sd/-**  
**(BHANU BHUSHAN)**  
**MEMBER**

**Sd/-**  
**(K.N. SINHA)**  
**MEMBER**

**Sd/-**  
**(ASHOK BASU)**  
**CHAIRPERSON**

**New Delhi dated the 14<sup>th</sup> January 2006**

**Summary Sheet**

<b>Name of the Company:</b>		PGCIL		
<b>Name of the Element:</b>		400 kV D/C Vijaywada-Nellore transmission line, 400kV D/C Nellore-Sriperumbudur transmission line, new 400 kV Switching station at Nellore and extension of Vijaywada and Sriperumbudur substations		
<b>Actual DOCO:</b>		1.3.2003		
<b>Petition No.:</b>		48/2005		
<b>Tariff setting Period:</b>		2004-09		
(Rs. in lakh)				
<b>1</b>	<b>Approved Capital Cost of the Project</b>			<b>39628.00</b>
<b>2</b>	<b>Admitted Capital Cost as on 01.04.2004 for calculation of Debt and Equity<sup>1</sup></b>			<b>33116.13</b>
<b>3</b>	<b>Additional Capitalization (works)</b>			<b>1384.26</b>
	For the year 2002-03		720.23	
	For the year 2003-04		664.03	
	<b>Total</b>		<b>1384.26</b>	
<b>4</b>	<b>Additional Capitalization(FERV)</b>			<b>0.00</b>
	For the year 2001-02		0.00	
	For the year 2002-03		0.00	
	For the year 2003-04		0.00	
	<b>Total</b>		<b>0.00</b>	
<b>5</b>	<b>Total Capital Cost as on 01.04.2004(2+3+4)</b>			<b>34500.39</b>
<b>6</b>	<b>Means of Finance<sup>1</sup> :</b>			
	Debt	83.31%	28742.00	
	Equity	16.69%	5758.39	
	<b>Total</b>	<b>100.00%</b>	<b>34500.39</b>	
<b>7</b>	<b>Gross Loan as on 01.04.2004</b>			<b>28742.00</b>
<b>8</b>	<b>Cumulative Repayment up to 31.3.2009 :</b>			<b>9847.67</b>
	Repaid up to 31.03.2004		98.00	
	From 01.04.01 to 31.03.2004 (ACE & FERV)		0.00	
	From 01.04.2004 to 31.03.2009		8877.29	
	<b>Total</b>		<b>9847.67</b>	
<b>9</b>	<b>Balance Loan to be repaid beyond 31.03.2009 :</b>			<b>18894.33</b>
<b>10</b>	<b>Depreciation recovered up to 31.03.09 :</b>			<b>9847.67</b>
		<b>Dep</b>	<b>AAD</b>	<b>Total</b>
	Recovered up to 31.03.2004	970.37	0.00	21191.24
	From 01.04.01 to 31.03.2004 (ACE & FERV)	0.00	0.00	0.00
	From 01.04.2004 to 31.03.2009	4681.59	4195.70	8877.29
	<b>Total</b>			<b>9847.67</b>
<b>11</b>	<b>Balance Depreciation to be recovered beyond 31.03.2009 :</b>			<b>21191.24</b>
	Capital cost for the purpose of Depreciation			33116.13
	ACE + FERV			1384.26
	Capital cost as 01.04.2004			34500.39
	Less: Land Cost			12.72
				34487.67
	90% of Capital Cost as above			31038.90
	Cum. Depreciation recoverable up to 31.03.09			9847.67
	<b>Balance Depreciation to be recovered beyond 31.03.09</b>			<b>21191.24</b>